

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)**

**L O K S A B H A
UNSTARRED QUESTION NO.1856**

TO BE ANSWERED ON THURSDAY, THE 10th December, 2015

Implementation of Suggestions from High Courts

1856. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of LAW & JUSTICE be pleased to state:

- (a) whether the Government has received suggestions/recommendations on various issues from High Courts and the Supreme Court during the last three years and the current year;**
- (b) if so, the details thereof; and**
- (c) the follow-up action taken by the Government thereon along with the implementation status thereof?**

**A N S W E R
MINISTER OF LAW & JUSTICE
(SHRI D.V. Sadananda Gowda)**

(a) to (c): Whenever the Supreme Court and the High Courts make observations/recommendations in their judgments, these are taken into consideration by the Government. Chief Justices of the High Courts also make various suggestions and recommendations through resolutions of the Chief Justices Conferences and the Conferences of Chief Ministers and Chief Justices. Action taken reports are submitted on those suggestions and recommendations requiring action by the Government. Sometimes suggestions are also received from Judges individually. The Chief Justice of Patna High Court made a suggestion regarding operation of the Family Courts Act. The suggestion was considered and a reply sent.
